

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Customs Appeal Nos. 79441,79443 of 2018

(Arising out of Order-in-Appeal No. 418-419/RAN/2018 dated 26.09.2018 passed by Commissioner of CGST & Central Excise, Ranchi.)

1. M/s Anindita Traders & Investment Ltd.,

2. M/s Deepak Rungta,

(Naya more Giddi Road, Senagara, Gola, Hazaribag, Jharkhand-825330)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Ranchi,

Kendriya Rajaswa, Bhawav, 5A, Main Road, Ranchi.

..

...Respondent

APPERANCE :

None, for the Appellant

Shri Sunil Kr. Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No...75073-75074/2025

DATE OF HEARING : 10.01.2025

DATE OF DECISION : 10.01.2025

PER R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant are dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

Tushar Kr.